

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, CALCUTTA

(CIRCUIT BENCH AT PORT BLAIR)

O.A. No. 351/00917/2018

Vijay Prasad, S/o Shri Lalta Prasad, R/o New Pahargaon, Port Blair, posted as Fisheries Inspector at Fish Landing Centre, Jnglighat, Port Blair.

.... Applicants.

Counsel for the applicant : Mr. A.Halder

Vrs.

1. The Union of India through the Secretary, Ministry of Agriculture, Department of Fisheries, Govt. of India, New Delhi.
2. The Lt. Governor, Andaman & Nicobar Islands, Raj Niwas, Port Blair.
3. The Chief Secretary, Andaman & Nicobar Administration, Secretariat, Port Blair.
4. The Secretary [Fisheries], Andaman & Nicobar Administration, Secretariat, Port Blair.
5. The Director, Directorate of Fisheries, Andaman & Nicobar Administration, Port Blair.

.... Respondents

Counsel for the Respondents: Shri Md. Tabraiz.

Notes of Registry	Orders of the Tribunal
	<p><u>28.06.2018 [at Port Blair] [SB]</u></p> <p><u>O R D E R [ORAL]</u></p> <p>Learned counsel for the applicant submitted that the applicant had joined at Port Blair, vide order dated 16<sup>th</sup> April, 2018 [Annexure-A-5]. The learned counsel for the applicant further submitted that in response to the order dated 28<sup>th</sup></p>

*Substantive  
28/6/18*

November, 2017 [Annexure-A-2], he was relieved off from his duties with effect from 14.06.2017 [FN] and was reported for duty on 14.06.2017 [FN] at FLC, Jnghihat. The grievance of the applicant is that vide order dated 16<sup>th</sup> April, 2018, again he has been transferred to FSS-C/Bay with additional charge of Panchayat Samity Campbell Bay [Annexure-A-5]. Learned counsel for the applicant submitted that in view of his representation, his case was referred to Medical Board and the Medical Board, vide order dated 14<sup>th</sup> June, 2018 have opined that he has been treated of Cervical Spondylitis with Vertigo due to BPPV, Meniere disease at G.B. Pant Hospital and has been advised to avoid travelling long distance as his vertigo is likely to get precipitated by that. He has been advised to use soft cervical collar while travelling and sitting for long time. The learned counsel further submitted that in view of the above circumstances, he has preferred a representation on 23<sup>rd</sup> April, 2018 [Annexure-A-9] for cancellation of his transfer order.

Learned counsel for the respondents very fairly submitted that the official respondents are willing to consider the grievance of the applicant as required under Clause-VI of the transfer Guidelines/Policy dated 30<sup>th</sup> July, 2007 [Annexure-A-7] and for that the Department needs some time.

Under the circumstances, the OA is disposed of with a direction upon the respondents to look into the matter sympathetically and pass speaking and reasoned order within a period of two months from the date of receipt of a copy of this order. In the meantime, the applicant may not be

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disturbed till the representation is disposed of, if no inconvenience is caused to the department.

[ S.K.Pattnaik ]M[J]

mps